

GOVERNMENT OF INDIA
MINISTRY OF EXTERNAL AFFAIRS

RAJYA SABHA
STARRED QUESTION NO. 108
ANSWERED ON 05.12.2024

INDIA'S POSITION ON PALESTINE

*108. SHRI P. P. SUNEER:

Will the Minister of External Affairs be pleased to state:

- (a) the number of resolutions concerning Palestine that came up for consideration in the United Nations (UN) and related bodies since the beginning of Israel-Hamas conflict;
- (b) the details of the position India took on each of such resolutions in the UN and other UN related bodies;
- (c) the details of the aid India has sent to Palestine during the period directly and through UN and other related bodies, yearly data since 2021; and
- (d) whether India is considering any proposal to shape global opinion to affect a ceasefire in Palestine?

ANSWER

MINISTER OF EXTERNAL AFFAIRS
(DR. SUBRAHMANYAM JAISHANKAR)

(a) to (d): A statement is laid on the Table of the House

STATEMENT REFERRED TO IN REPLY TO PARTS (A) TO (D) IN RESPECT OF RAJYA SABHA STARRED QUESTION NO. 108 FOR REPLY ON 05.12.2024 REGARDING INDIA'S POSITION ON PALESTINE ASKED BY SHRI P. P. SUNEER

(a) to (d): India's policy towards Palestine has been long standing and we have always supported a negotiated two State solution, towards establishment of a sovereign, independent and viable State of Palestine within secure and recognized borders, living side by side in peace with Israel. India has strongly condemned the terror attacks on Israel on 7 October 2023 and also the loss of civilian lives in the ongoing Israel-Hamas conflict. We remain concerned at the security situation and have called for a ceasefire, release of all hostages and peaceful resolution of conflict through dialogue and diplomacy. We emphasized the need for safe, timely and sustained delivery of humanitarian assistance to the people of Palestine. Our voting on UN resolutions on the issue of Israel Palestine have been in line with our stated policy.

Since the beginning of Israel- Hamas conflict, 13 resolutions concerning Palestine were brought in UNGA out of which India voted in favour in 10 resolutions and abstained on 3 resolutions. Details of India's voting position in UN and other related bodies since Israel Hamas conflict, are placed at Annexure I.

The Prime Minister and the Minister of External Affairs have spoken to several leaders in the region and across the globe, including President, Prime Minister and Foreign Minister of Israel and President and Foreign Minister of Palestine. We have also reiterated our position in various bilateral and multilateral forums such as UN, BRICS, NAM, Voice of Global South, etc. Prime Minister met Palestine President on the sidelines of Summit of the Future in New York on 22 September 2024 and called for ceasefire, release of hostages and return to path of dialogue and diplomacy.

India extends humanitarian assistance to the people of Palestine both bilaterally and through United Nations Relief and Works Agency for Palestinian refugees in Near East (UNRWA). Since the beginning of the conflict, we have provided around 70 MT of humanitarian aid, including 16.5 MT of medicines and medical supplies in 2 tranches. We released \$ 5 million last year and we have disbursed another \$ 5 million this year to UNRWA. Recently, we also sent 65 tonnes of medicines to UNRWA and Palestine Ministry of Health in October and November 2024. Details of our aid to Palestine are at Annexure II.

Details of India's voting position on resolutions concerning Palestine in UNGA since beginning of Israel-Hamas conflict				
S. N.	Voted in favour-Y/ Abstained-A	Resolution Number	Subject	Date of resolution
1	A	A/RES/ES-10/21	Protection of civilians and upholding legal and humanitarian obligations	27/10/2023
2	A	A/RES/78/76	Work of the Special Committee to Investigate Israeli Practices Affecting the Human Rights of the Palestinian People and Other Arabs of the Occupied Territories	07/12/2023
3	Y	A/RES/78/78	Israeli settlements in the Occupied Palestinian Territory, including East Jerusalem, and the occupied Syrian Golan	07/12/2023
4	Y	A/RES/78/77	The occupied Syrian Golan	07/12/2023
5	Y	A/RES/78/74	Assistance to Palestine refugees	07/12/2023
6	Y	A/RES/78/73	Operations of the United Nations Relief and Works Agency for Palestine Refugees in the Near East	07/12/2023
7	Y	A/RES/78/75	Palestine refugees' properties and their revenues	07/12/2023
8	Y	A/RES/ES-10/22	Protection of civilians and upholding legal and humanitarian obligations	12/12/2023
9	Y	A/RES/78/170	Permanent sovereignty of the Palestinian people in the Occupied Palestinian Territory, including East Jerusalem, and of the Arab population in the occupied Syrian Golan over their natural resources	19/12/2023
10	Y	A/RES/78/192	The right of the Palestinian people to self-determination	19/12/2023
11	Y	A/RES/78/251	Proposed programme budget for 2024 Section 26, Palestine refugees	22/12/2023
12	Y	A/RES/ES-10/23	Admission of new Members to the United Nations	10/05/2024
13	A	A/RES/ES-10/24	Advisory opinion of the International Court of Justice on the legal consequences arising from Israel's policies and practices in the Occupied Palestinian Territory, including East Jerusalem, and from the illegality of Israel's continued presence in the Occupied Palestinian Territory : resolution / adopted by the General Assembly	18/09/2024

Organization	Session	Details of resolution/ decision	India's position
WHO	World Health Assembly 77 (WHA77), May-June 2024	Health conditions in the occupied Palestinian territory, including east Jerusalem	Favour
	World Health Assembly 77 (WHA77), May-June 2024	Collaboration with the UN system and other inter-governmental organization.	Favour
	World Health Assembly 77 (WHA77), May-June 2024	WHO's work in Health Emergencies in OPT, including East Jerusalem.	Favour
Human Rights Council (HRC)	55 th Session of HRC, April 2024	Human Rights Situation in the Occupied Palestinian Territory, including East Jerusalem, and the obligation to ensure accountability and justice	Abstain
	55 th Session of HRC, April 2024	Right of the Palestinian people to self-determination	Favour
	55 th Session of HRC, April 2024	Israeli Settlements in the Occupied Palestinian Territory, including East Jerusalem, and in the occupied Syrian Golan.	Favour
ILO	352nd Session of Governing Body, October 2024	Decision concerning the status of Palestine and its participation rights in ILO meetings	Adopted without a vote.
UNESCO	42 General Conference UNESCO (Nov 2023)	Agenda item: Impact and consequences of the current situation in the Gaza Strip/Palestine in all aspects of UNESCO's mandate	Abstained
	219 Executive Board (March 2024)	Agenda item: Impact and consequences of the current situation in the Gaza Strip/Palestine in all aspects of UNESCO's mandate	With Consensus. The Draft Decision was approved by consensus.
	220 Executive Board (October 2024)	Agenda item: Impact and consequences of the current situation in the Gaza Strip/Palestine in all aspects of UNESCO's mandate	With Consensus. The Draft Decision was approved by consensus.
	217 Executive Board	Agenda item: Occupied Palestine	With consensus

	(Oct 2023) 219 Executive Board (March 2024) 220 Executive Board (Oct 2024)		
	217 Executive Board (Oct 2023) 219 Executive Board (March 2024) 220 Executive Board (Oct 2024)	Agenda item: Implementation of 42 C/Resolution 49 and 219 EX/Decision 23 concerning educational and cultural institutions in the occupied Arab territories.	With consensus
	8 th Special Session of Executive Board (ExB) of UNESCO (25 November 2024)	Agenda item: Supporting the continuity of UNRWA's educational activities in the occupied Palestinian territory.	In favour

India's aid to Palestine

India's developmental assistance to Palestine through various forms amounts close to USD 160 million over the years. Currently, we are actively engaged in developmental projects worth USD 40 million to improve the lives of the Palestinian people, in addition we have also provided a total of USD 39.53 million as assistance to UNRWA since 2002.

In response to the humanitarian crisis in Gaza, India has also sent 70 tonnes of humanitarian assistance including 16.5 tonnes of medicines and medical supplies in two tranches on 22 October and 19 November 2023. In October and November 2024, we also sent close to 65 tonnes of life-saving medicines to UNRWA and Palestinian Ministry of Health.

India's contribution to UNRWA

2020-21	5 million
2022-23	5 million
2023-24	5 million
2024- 25	5 million
Total (2002 to 2024)	39.53 million

भारत सरकार
विदेश मंत्रालय
राज्य सभा
तारांकित प्रश्न संख्या- 108
दिनांक 05.12.2024 को उत्तर दिए जाने के लिए

फिलिस्तीन के संबंध में भारत का रुख

108. श्री पी.पी. सुनीर:

क्या विदेश मंत्री यह बताने की कृपा करेंगे कि:

(क) इजरायल-हमास संघर्ष की शुरुआत के बाद से संयुक्त राष्ट्र (यूएन) और संबंधित निकायों में फिलिस्तीन से संबंधित कितने प्रस्ताव विचारार्थ आए हैं;

(ख) संयुक्त राष्ट्र और इससे संबंधित अन्य निकायों में ऐसे प्रत्येक प्रस्ताव पर भारत के रुख का व्यौरा क्या है;

(ग) उक्त अवधि के दौरान भारत द्वारा सीधे और संयुक्त राष्ट्र तथा अन्य संबंधित निकायों के माध्यम से फिलिस्तीन को भेजी गई मदद के आंकड़ों का वर्ष 2021 से वर्ष-वार व्यौरा क्या है; और

(घ) क्या भारत फिलिस्तीन में युद्ध विराम लागू करने के लिए वैश्विक मत तैयार करने के किसी प्रस्ताव पर विचार कर रहा है?

उत्तर

विदेश मंत्री

[डॉ. सुब्रह्मण्यम जयशंकर]

(क) से (घ): वक्तव्य सदन के पटल पर रख दिया गया है।

“फिलिस्तीन के संबंध में भारत का रुख” के संबंध में श्री पी.पी. सुनीर द्वारा पूछे गए एवं दिनांक 05.12.2024 को उत्तरार्थ राज्य सभा तारांकित प्रश्न संख्या 108 के भाग (क) से (घ) के उत्तर में उल्लिखित वक्तव्य।

(क) से (घ): फिलिस्तीन के प्रति भारत की नीति दीर्घकालिक रही है और हमने हमेशा बातचीत के जरिए दो राष्ट्र समाधान का समर्थन किया है, ताकि सुरक्षित और मान्यता प्राप्त सीमाओं के भीतर एक संप्रभु, स्वतंत्र और व्यवहार्य फिलिस्तीन राष्ट्र की स्थापना की जा सके, जो इजराइल के साथ शांति से रह सके। भारत ने 7 अक्टूबर 2023 को इजराइल पर हुए आतंकवादी हमलों और वर्तमान में चल रहे इजराइल-हमास संघर्ष में नागरिकों की मृत्यु की कड़ी निंदा की है। हम सुरक्षा स्थिति को लेकर चिंतित हैं और हमने युद्ध विराम, सभी बंधकों की रिहाई तथा बातचीत और कूटनीति के माध्यम से संघर्ष के शांतिपूर्ण समाधान का आह्वान किया है। हमने फिलीस्तीन के लोगों को सुरक्षित, समयपरक और सतत मानवीय सहायता उपलब्ध कराने की आवश्यकता पर ज़ोर दिया है। इजराइल-फिलिस्तीन मुद्दे के संबंध में संयुक्त राष्ट्र संकल्पों पर हमारा मतदान हमारी घोषित नीति के अनुरूप रहा है।

इजरायल-हमास संघर्ष की शुरुआत से फिलिस्तीन से संबंधित 13 संकल्प संयुक्त राष्ट्र महासभा में लाए गए, जिनमें से भारत ने 10 संकल्पों के पक्ष में मतदान किया और 3 संकल्पों पर मतदान से अनुपस्थित रहा। इजराइल-हमास संघर्ष के बाद से संयुक्त राष्ट्र और अन्य संबंधित निकायों में भारत की मतदान स्थिति का विवरण अनुबंध-। में दिया गया है।

प्रधानमंत्री और विदेश मंत्री ने इजराइल के राष्ट्रपति, प्रधानमंत्री तथा विदेश मंत्री और फिलिस्तीन के राष्ट्रपति एवं विदेश मंत्री सहित इस क्षेत्र के तथा विश्व के कई नेताओं से बात की है। हमने संयुक्त राष्ट्र, ब्रिक्स, एनएएम, वॉयस ऑफ ग्लोबल साउथ आदि जैसे विभिन्न द्विपक्षीय और बहुपक्षीय मंचों पर भी अपनी स्थिति दोहराई है। प्रधानमंत्री ने 22 सितंबर 2024 को न्यूयॉर्क में समिट ऑफ द फ्यूचर के अवसर पर फिलिस्तीन के राष्ट्रपति से मुलाकात की और युद्ध विराम, बंधकों की रिहाई तथा बातचीत और कूटनीति के मार्ग पर वापस लौटने का आह्वान किया।

भारत, द्विपक्षीय रूप से और निकट पूर्व में फिलिस्तीनी शरणार्थियों के लिए संयुक्त राष्ट्र राहत और कार्य एजेंसी (यूएनआरडब्ल्यूए) के माध्यम से फिलिस्तीन के लोगों को मानवीय सहायता प्रदान करता है। संघर्ष की शुरुआत से, हमने 2 किस्तों में 16.5 मीट्रिक टन दवाओं और चिकित्सा आपूर्ति सहित लगभग 70 मीट्रिक टन मानवीय सहायता प्रदान की है। हमने पिछले वर्ष 5 मिलियन डॉलर जारी किए थे और इस वर्ष हमने यूएनआरडब्ल्यूए को अतिरिक्त 5 मिलियन डॉलर संवितरित किए हैं। हाल ही में, हमने अक्टूबर और नवंबर 2024 में यूएनआरडब्ल्यूए और फिलिस्तीन स्वास्थ्य मंत्रालय को 65 टन दवाइयाँ भेजी हैं। फिलिस्तीन को दी गई हमारी सहायता का विवरण अनुबंध-॥ में दिया गया है।

इजराइल-हमास संघर्ष की शुरुआत से लेकर अब तक संयुक्त राष्ट्र महासभा में फिलिस्तीन से संबंधित संकल्पों पर
भारत की मतदान स्थिति का विवरण

क्र.सं.	पक्ष में मत दिया- वाई/ अनुपस्थित रहे-ए	संकल्प संख्या	विषय	संकल्प की तिथि
1	ए	ए/आरईएस/ईएस-10/21	नागरिकों की सुरक्षा तथा कानूनी और मानवीय दायित्वों को कायम रखना	27/10/2023
2	ए	ए/आरईएस/78/76	फिलिस्तीनी लोगों और अधिकृत वाले क्षेत्रों के अन्य अरबों के मानवाधिकारों को प्रभावित करने वाली इजराइली गतिविधियों की जांच हेतु विशेष समिति का कार्य	07/12/2023
3	वाई	ए/आरईएस/78/78	पूर्वी येरुशलम सहित अधिकृत फिलिस्तीनी क्षेत्र में इजराइली बस्तियां और अधिकृत सीरियाई गोलन	07/12/2023
4	वाई	ए/आरईएस/78/77	अधिकृत सीरियाई गोलन	07/12/2023
5	वाई	ए/आरईएस/78/74	फिलिस्तीन शरणार्थियों को सहायता	07/12/2023
6	वाई	ए/आरईएस/78/73	निकट पूर्व में फिलिस्तीन शरणार्थियों के लिए संयुक्त राष्ट्र राहत और कार्य एजेंसी का संचालन	07/12/2023
7	वाई	ए/आरईएस/78/75	फिलिस्तीन शरणार्थियों की संपत्ति और उनका राजस्व	07/12/2023
8	वाई	ए/आरईएस/ईएस-10/22	नागरिकों की सुरक्षा तथा कानूनी और मानवीय दायित्वों को कायम रखना	12/12/2023
9	वाई	ए/आरईएस/78/170	पूर्वी येरुशलम सहित अधिकृत फिलिस्तीनी क्षेत्र में फिलिस्तीनी लोगों और अधिकृत सीरियाई गोलन में अरब आबादी की उनके प्राकृतिक संसाधनों पर स्थायी संप्रभुता	19/12/2023
10	वाई	ए/आरईएस/78/192	फिलिस्तीनी लोगों का आत्मनिर्णय का अधिकार	19/12/2023
11	वाई	ए/आरईएस/78/251	2024 के लिए प्रस्तावित कार्यक्रम बजट धारा	22/12/2023

			26, फिलिस्तीन शरणार्थी	
12	वाई	ए/आरईएस/ईएस- 10/23	संयुक्त राष्ट्र में नए सदस्यों का प्रवेश	10/05/2024
13	ए	ए/आरईएस/ईएस- 10/24	पूर्वी येरुशलम सहित अधिकृत फिलिस्तीनी क्षेत्र में इजराइल की नीतियों और गतिविधियां, तथा अधिकृत फिलिस्तीनी क्षेत्र में इजराइल की निरंतर उपस्थिति की अवैधता से उत्पन्न कानूनी परिणामों पर अंतर्राष्ट्रीय न्यायालय का परामर्शदात्री मत: संकल्प / महासभा द्वारा अंगीकृत	18/09/2024

संगठन	सत्र	संकल्प/निर्णय का विवरण	भारत की स्थिति
विश्व स्वास्थ्य संगठन	विश्व स्वास्थ्य सभा 77 (डब्ल्यूएचए 77), मई-जून 2024	पूर्वी येरुशलम सहित अधिकृत फिलिस्तीनी क्षेत्र में स्वास्थ्य की स्थिति	पक्ष में
	विश्व स्वास्थ्य सभा 77 (डब्ल्यूएचए 77), मई-जून 2024	संयुक्त राष्ट्र प्रणाली और अन्य अंतर-सरकारी संगठनों के साथ सहयोग।	पक्ष में
	विश्व स्वास्थ्य सभा 77 (डब्ल्यूएचए 77), मई-जून 2024	पूर्वी येरुशलम सहित ओपीटी में स्वास्थ्य संबंधी आपात स्थितियों में डब्ल्यूएचओ का कार्य।	पक्ष में
मानवाधिकार परिषद (एचआरसी)	एचआरसी का 55 ^{वां} सत्र, अप्रैल 2024	पूर्वी येरुशलम सहित अधिकृत फिलिस्तीनी क्षेत्र में मानवाधिकार की स्थिति, तथा जवाबदेही और न्याय सुनिश्चित करने का दायित्व	भाग नहीं लिया
	एचआरसी का 55 ^{वां} सत्र, अप्रैल 2024	फिलिस्तीनी लोगों का आत्मनिर्णय का अधिकार	पक्ष में
	एचआरसी का 55 ^{वां} सत्र, अप्रैल 2024	पूर्वी येरुशलम सहित अधिकृत फिलिस्तीनी क्षेत्र और सीरियाई गोलन में इजरायली बस्तियां।	पक्ष में
आईएलओ	शासी निकाय का 352 ^{वाँ} सत्र, अक्टूबर 2024	आईएलओ बैठकों में फिलिस्तीन की स्थिति और उसकी भागीदारी के अधिकार से संबंधित निर्णय	बिना मतदान के अंगीकृत।
यूनेस्को	42 वां यूनेस्को महासम्मेलन (नवंबर 2023)	एजेंडा आइटम: यूनेस्को के अधिदेश के सभी पहलुओं पर गाजा पट्टी/फिलिस्तीन की वर्तमान स्थिति का प्रभाव और परिणाम	भाग नहीं लिया
	219 कार्यकारी बोर्ड (मार्च 2024)	एजेंडा आइटम: यूनेस्को के अधिदेश के सभी पहलुओं पर गाजा पट्टी/फिलिस्तीन की वर्तमान स्थिति का प्रभाव और परिणाम	सर्वसम्मति से। मसौदा निर्णय को सर्वसम्मति से अनुमोदित किया गया।
	220 कार्यकारी बोर्ड (अक्टूबर 2024)	एजेंडा आइटम: यूनेस्को के अधिदेश के सभी पहलुओं पर गाजा पट्टी/फिलिस्तीन की वर्तमान स्थिति का प्रभाव और परिणाम	सर्वसम्मति से। मसौदा निर्णय को सर्वसम्मति से अनुमोदित

			किया गया।
	217 कार्यकारी बोर्ड (अक्टूबर 2023) 219 कार्यकारी बोर्ड (मार्च 2024) 220 कार्यकारी बोर्ड (अक्टूबर 2024)	एजेंडा आइटम: अधिकृत फिलिस्तीन	सर्वसम्मति से।
	217 कार्यकारी बोर्ड (अक्टूबर 2023) 219 कार्यकारी बोर्ड (मार्च 2024) 220 कार्यकारी बोर्ड (अक्टूबर 2024)	एजेंडा आइटम: अधिकृत अरब क्षेत्रों में शैक्षिक और सांस्कृतिक संस्थानों से संबंधित 42 सी/संकल्प 49 और 219 ईएक्स/निर्णय 23 का कार्यान्वयन।	सर्वसम्मति से
	यूनेस्को के कार्यकारी बोर्ड (एक्सबी) का 8 ^{वां} विशेष सत्र (25 नवंबर 2024)	एजेंडा आइटम: अधिकृत फिलिस्तीनी क्षेत्र में यूएनआरडब्ल्यूए की शैक्षिक गतिविधियां जारी रखने का समर्थन करना।	पक्ष में

फिलिस्तीन को भारत की सहायता

पिछले कुछ वर्षों में भारत ने विभिन्न रूपों में फिलिस्तीन को लगभग 160 मिलियन अमेरिकी डॉलर की विकास सहायता दी है। वर्तमान में, हम फिलिस्तीनी लोगों के जीवन को बेहतर बनाने के लिए 40 मिलियन अमेरिकी डॉलर की विकास परियोजनाओं में सक्रिय रूप से कार्य कर रहे हैं, इसके अलावा हमने 2002 से यूएनआरडब्ल्यूए को कुल 39.53 मिलियन अमेरिकी डॉलर की सहायता भी प्रदान की है।

गाजा में मानवीय संकट के संबंध में, भारत ने 22 अक्टूबर और 19 नवंबर 2023 को दो किस्तों में 16.5 टन दवाइयों और चिकित्सा आपूर्ति सहित 70 टन मानवीय सहायता भी भेजी है। अक्टूबर और नवंबर 2024 में, हमने यूएनआरडब्ल्यूए और फिलिस्तीनी स्वास्थ्य मंत्रालय को लगभग 65 टन जीवन रक्षक दवाएं भी भेजी हैं।

यूएनआरडब्ल्यूए को भारत का अंशदान

2020-21	5 मिलियन
2022-23	5 मिलियन
2023-24	5 मिलियन
2024- 25	5 मिलियन
कुल (2002 से 2024)	39.53 मिलियन

SHRI P. P. SUNEER: Sir, what is the amount of exports to Israel, since the beginning of the conflict, including equipments that aid in manufacturing weapons.

SHRI S. JAISHANKAR: Sir, the supplementary asked by the hon. Member is not directly related to the question because the question focuses on our position on Palestine, our voting in the UN the aid sent to Palestine, which I will be very happy to share with the House. With regard to our exports to Israel, in particular, any export which is related, directly or indirectly, to munitions or militarisation is not the information that is in the public domain.

SHRI P.P. SUNEER: Sir, what is the position of the Government of India on the International Court of Justice issuing warrants against Israeli Prime Minister, Benjamin Netanyahu, former Israel Defence Minister, Yoav Gallant, and the Hamas leader for war crimes, in accordance with international law and rule based on global order?

SHRI S. JAISHANKAR: Sir, the hon. Member would be aware that India is not a Member of the International Criminal Court. When the International Criminal Court was constituted, the question of our membership was considered for very good reasons. But, after a great deal of deliberations, India decided not to become a Member. So with regard to any decision passed by the ICC, it is not binding on us. So, it is not a matter on which we have taken any formal position.

SHRI TIRUCHI SIVA: Sir, the hon. Minister is aware that India extends humanitarian assistance to the people of Palestine, both bilaterally and through United Nations. But, a Resolution has come up on 27th of October, 2023, in the UN, that is, protection of civilians and upholding legal and humanitarian obligations, on which India abstained. Both are contradictory. Why should India abstain from such a genuine resolution?

SHRI S. JAISHANKAR: Sir, India has given assistance to the people of Palestine at this particular time. Through you, I would like to bring to the notice of the House that we make an annual contribution of five million dollars to the UNRWA, which is the main assistance providing agency. In recent times, in terms of the conflict, we have provided 70 metric tonnes of aid, of which 16.5 metric tonnes was of medicines in 2023. We have given 65 metric tonnes of medicines to Palestinian authority and to UNRWA in 2024. We have provided 33 metric tonnes of medicines to Lebanon. Now, with regard to the particular Resolutions, which the hon. Member referred to,

we abstained. In fact, during this period, there have been in the General Assembly a number of Resolutions. We have voted in favour of many; we have abstained on some. Generally, when we abstain, there are reasons; say, the Resolution is not balanced, the Resolution is more divisive, the Resolution can set a precedent which has consequences for us or the Resolution has larger implications. In this particular case, Sir, we felt that the Resolution was not well drafted; it was not well considered. We had reservations on the language; our concerns were not accommodated; and, that is why we abstained.

MR. CHAIRMAN: And, as a matter of fact, I think, the entire House knows, India has been virtually first responder when there are issues of earthquake or requirement of medicines, even during COVID. That soothing input I get from foreign dignitaries calling on me or I calling on them. So, that, I think, goes to the credit of this House and the Government.

As a matter of fact, when it comes to evacuation, when it comes to security on high seas, when it comes to supplying medicines during COVID, these are the inputs. I am not saying this on my own, people have expressed their gratitude to me. Therefore, I am sharing with the House.

SHRI TIRUCHI SIVA: Sir, we ...

MR. CHAIRMAN: Shri Saket Gokhale, supplementary no. 4. ...*(Interruptions)*... Tiruchiji, I am sure, you will appreciate with your experience, the hon. Minister has given a very exhaustive answer, that being abstention on a resolution is driven by several circumstances — the script of the resolution, the consequence of the resolution and its long-term impact. It is not simpliciter that it expresses what you indicated. That, as a matter of fact, is driven by our civilization. Wherever there is a need for humanity, we have been supplying and, sometimes, in toughest of situations diplomatic also. Now, Shri Saket Gokhale.

SHRI SAKET GOKHALE: Sir, let me express gratitude to the hon. Minister for the fact that India has always, previous Governments included, been a supporter of a two State solution in Israel and Palestine, and for the aid that is being sent by the Indian Government. Because the question pertains to India's position on Palestine, I have two very specific questions on which I would like to know the Government of India's position. Number one, the hon. Minister just said that we will be providing five million dollars of aid to the UNRWA. The UNRWA has now been banned by the Israeli

Government. So, what is our position on the UNRWA being banned and how are we sending aid? The second point on which I want to know the position is that India has, traditionally, always, including this Government, supported a two State solution. In the United Nations, we abstained on a resolution against Israeli illegal settlements in the West Bank. What is India's position on the illegal settlements made by Israel in the West Bank and Palestine?

MR. CHAIRMAN: Before the hon. Minister responds, the little I gathered in diplomacy, if you win a battle by argument, you lose it. Now, hon. Minister.

SHRI S. JAISHANKAR: Sir, regarding our support and contribution to the UNRWA, this is a decision which we took as a Government; we continue to stand by that decision. We have, in fact, just released the latest tranche of support to the UNRWA. So, I hope the Member is reassured on that score. Regarding the two State solution, we supported two State solution and we have been public and unambiguous about that. So, I think there should be no cause for confusion regarding two State solution. Regarding resolutions, both what the hon. Member asked and what the previous hon. Member also asked, again, it depends. Resolutions have implications as you noted. Their wording is important, for example, in the Resolution, which the previous Member too had referred to, Sir. There was no reference to terrorism. There was no reference to hostage-taking. So, in our mind, a resolution which does not reflect the entirety of the situation is not a balanced resolution. And a country like India, which is itself a victim of terrorism, if we countenance the fact that terrorism is underplayed and ignored, it is not in our interest that we do so. So, when we look at any resolution, we look at the wording, we take a very, very mature view about it, and I want to say, as a matter of principle, we condemn terrorism, we condemn hostage-taking, we do believe countries have a right to respond to these situations but countries should be mindful of civilian casualties, they must observe humanitarian law, and we would like a ceasefire and an early end to violence. So, our position has been very, very clear but we would like this duly-reflected in well-worded resolutions which are balanced. ...*(Interruptions)*...

SHRI SAKET GOKHALE: Sir, I asked about illegal settlements. ...*(Interruptions)*...

MR. CHAIRMAN: Last supplementary, Dr. John Britas. ...*(Interruptions)*...

DR. JOHN BRITTAS: Sir, the hon. Minister has got extensive experience and expertise. He is hands-on on all these issues.

MR. CHAIRMAN: I think no one disputes that.

DR. JOHN BRITTAS: No one disputes that.

MR. CHAIRMAN: Okay, go ahead.

DR. JOHN BRITTAS: Sir, I would refer to the diplomatic facet of an issue which I hope that the Minister would sincerely respond to. Is it a fact that Palestinian Authority's Minister of State on Foreign Affairs met our Ambassador, Ms. Renu Yadav, requesting to reconsider arms sales to Israel due to their usage against Palestinian civilians and also the need for international pressure on Israel to stop their violence on Gaza? If so, what has been the response of the Ministry?

MR. CHAIRMAN: Hon. Minister, the hon. Member seeks sincere response.

SHRI S. JAISHANKAR: Sir, the issue of India's exports, including India's exports of anything, which directly or indirectly has any military implications, is guided by our national interest and by our commitments to various regimes. So we are very responsible members of various international regimes, including the Wassenaar Arrangement. We have an export control and licensing process and we take decisions regarding any exports which is based on what we consider to be our national interest. Where Israel is concerned, it is a country with which we have a strong record of cooperation in national security. It is also a country that has stood by us at different moments when our national security was under threat. So, when we take any decision, we will bear in mind, obviously, the larger circumstances but we will, definitely, be driven by our national interest in this matter.

MR. CHAIRMAN: Q. No. 109.